

Ms B. L. N. Sway  
M. U. Sars

(C)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No.....

122

1995

Nataben Ray.....Applicant(s)

versus

John A. Andre Sathen.....Respondent(s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
		REGISTER  Sr Registrar	Off. O. of Adm (20): 2's filed. 14.2.95
1	22.2.95	Put up in normal course.  MEMBER (ADMINISTRATIVE)	
2	22.3.95	Heard petitioner's counsel. The annexures filed along with the application do not disclose any cause of action for the petitioner to approach this Tribunal inasmuch as they are still at a correspondence stage and no final order has been passed by the competent authority. That being so, liberty is given to the petitioner to approach this Tribunal whenever cause of action arises. The petition is dismissed at the admission stage.  VICE-CHAIRMAN	In this application u/s 19, the applicant has challenged the order re: realms of Quarter. 14.2.95

For Registration

S  
Mqr

14/2

For Admision

Bew

14/2